

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 80 of 2020**

**In the matter of:**

**Markand Adhikari**

**...Appellant**

**Vs.**

**Central Bank of India**

**....Respondent**

**Present**

**For Appellant: Mr. Prashant Jain, Mr. Arpit Dwivedi & Mr. J. Sai Deepak, Advvocates.**

**For Respondent: Mr. O.P. Gaggar, for R-1.  
Ms. Udita Singh & Mr. Vijendra Kumar Jain, for R-2.**

**ORDER**  
**(Virtual Mode)**

**12.04.2021:** From perusal of the Order dated 17.03.2021 the Learned Counsel for Appellant has filed their Additional Affidavit on 26.03.2021, which is taken on record.

Learned Counsel for the Respondent No. 1/ Central Bank of India submitted that they have received a proposal for settlement but they are not agreeing with the terms.

Learned Counsel for the Respondent No. 1 is directed to file their Reply Affidavit to the proposal submitted by the Learned Counsel for the Appellant.

Learned Counsel for the Respondent No. 2/ Sri Adhikari Brothers Television Networks Ltd. through his Interim Resolution Professional Mr. Vijendra Kumar Jain are also present.

List this matter for '**Hearing**' on **10<sup>th</sup> May, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**